

(ii) The Central Pollution Control Board has asked the Uttar Pradesh Pollution Control Board to ensure the upgradation of effluent treatment plants/providing tertiary treatment facilities including colour treatment by M/s. Vam Organic Chemicals Limited.

(iii) M/s. Vam Organic Chemicals Limited has been asked to study the possibility of utilisation of distillery effluents for irrigation purpose.

(iv) The industries have been directed to operate and maintain effluent treatment plant continuously and effectively.

(v) M/s. Vam Organic Chemicals Limited has been directed to take adequate measures for colour removal from the distillery effluent.

(vi) The UP Pollution Control Board has been asked to undertake regular monitoring of water polluting industries in Gajraula area including the water quality monitoring of Bagad River.

(vii) M/s. Vam Organic Chemicals Limited has been asked to submit a time-bound action plan for implementing the schemes for control of pollution as mentioned by the industry in its presentation before the Sub-Committee on Environment-related issues of the Department related Parliamentary Standing Committee on Science and Technology, Environment and Forests.

(viii) The President of Industries Association at Gajraula has been asked to prepare an Action Plan for its member-units for controlling pollution of River Bagad and getting rid of abnoxious smell and coloured effluents generated by its member-units.

Hindi Staff In FCI

5966. DR. G. R. SARODE : Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India has Hindi staff as per the criteria prescribed by the Ministry of Home Affairs;

(b) if not, the reasons therefor; and

(c) the time by which the adequate Hindi staff is likely to be provided?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) and (c) The questions do not arise.

[English]

Emergence of Crime Syndicates

5967. SHRI I.D. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has issued directives to the Government to set up an independent body to investigate into the emergence of crime syndicates in different parts of the country;

(b) if so, the action taken by the Government in the matter;

(c) the number of cases relating to the emergence of crime syndicate which has come to light during the last three years;

(d) whether the nodal agency set up to keep tab on the activities of these syndicates is able to handle its job effectively; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) The Hon'ble Supreme Court, in its judgement dated 20.03.97 in the Public Interest Litigation filed by Shri Dinesh Trivedi, MP, and Others, has observed that matters relating to Politician-Criminal-Bureaucrat nexus need to be addressed by a body which can function with the highest degree of independence, being completely free from every conceivable influence and pressure. The issues and options arising out of the said judgement are engaging the attention of the Government.

Information pertaining to individual cases of crime is not maintained by the Central Government. Broadly speaking, the nodal agency reviews the information available with different Central agencies relating to the activities of major crime syndicates and the course of action to be taken by field formations. The nodal agency is not a substitute for the Central/State Government agencies which are responsible for collection of intelligence, investigation and prosecution.

[Translation]

Impact of Economic Reforms

5968. SHRI RAM TAHAL CHUADHURY :
SHRI KASHI RAM RANA :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any studies have been conducted on the impact of economic reforms on poverty alleviation during the last three years;